

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 001/SM/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member**

Date of Hearing: 27.02.2014

Date of Order : 16.04.2014

In the matter of

Non-compliance of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

And

in the matter of

1. Uttar Pradesh Power Corporation Ltd,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 007
2. Himachal Pradesh State Electricity Board
Vidyut Bhawan,
Kumar House Complex Building II,
Shimla
3. Punjab State Power Corporation Ltd.
Shed No.- T-1 A, Thermal Design,
Near 22 No. Phatak, Patiala
4. Power Development Dept.
Govt. of Jammu & Kashmir,
SLDC Building, 1st Floor,
Gladani Power House, Narwal, Jammu
5. Uttarakhand Power Corporation Ltd.
Urja Bhawan, Kanwali Road,
Near Balli Wala Chowk, Dehradun
6. West Bengal State Electricity Board



Bidyut Bhawan, Bidhan Hagar,
Block DJ, Sector-II, Salt Lake City,
Kolkata-700 091

7. Bihar State Electricity Board
Vidyut Bhawan, Bailey Road,
Patna-800 021
8. Jharkhand State Electricity Board
Engineering Bldg, HEC, Dhurwa,
Ranchi-834 004
9. Power Department
Govt. of Sikkim,
Kazi Road, Gangtok- 737 101
10. Government of Arunachal Pradesh
Vidyut Bhawan,
Itanagar,
Arunachal Pradesh- 793 001
11. Department of Power
Govt. of Nagaland,
Kohima, Nagaland
12. Power & Electricity Dept.
Govt. of Mizoram,
Mizoram, Aizwal
13. Electricity Department
Govt. of Manipur,
Keishampat,
Imphal
14. Gujarat Urja Vikas Nigam Ltd.
Vidyut Bhawan,
Race Course Baroda - 390 007
15. Grid Corporation of Odisha Ltd.
Shahid Nagar,
Bhubanewshwar-751 007
16. Power System Operation Corporation Limited
B-9, 1st Floor, Qutub Institutional Area,

....Respondents



Katwaria Sarai,
New Delhi- 110066

17. National Load Dispatch Centre
B-6 Qutub Institutional Area,
Katwaria Sarai, New Delhi-110066

.....Proforma Respondents

Following were present:

1. Shri M.G. Ramachandran, Advocate, GUVNL
2. Shri Anushree Bandhari, Advocate, GUVNL
3. Shri Patel V.T, GUVNL
4. Shri Swapna Seshadri, Advocate, GETCO
5. Shri A.M. Pavgi, PGCIL
6. Shri S.S. Barpanda, NLDC

ORDER

Based on the letter dated 20.1.2014 received from Power System Operation Corporation Limited (POSOCO), the Commission vide order dated 29.1.2014 directed the respondents to explain the reasons for non-submission of required data to the Implementing Agency in the prescribed format for computation of PoC charges in terms of Regulation 5 (2) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (Sharing Regulations).

2. Reply to the petition has been filed by Gujarat Urja Vikas Nigam Limited (GUVNL) and Gujarat Energy Transmission Corporation Limited (GETCO).

3. GUVNL has submitted that in the State of Gujarat, GETCO discharges the functions of the State Transmission Utility and the details and particulars regarding the PoC charges and losses are required to be submitted by GETCO.

4. GETCO in its reply dated 18.2.2014 has confirmed that GETCO is maintaining the relevant records as required for computation of PoC charges and losses and has been submitting information to WRLDC on regular basis since the year 2012 in its own format. GETCO has further submitted that it was under the *bona fide* impression that the data would be compiled by WRLDC as per the format placed on the website of NLDC based on the data given by various constituents of the region including GETCO. Moreover, neither NLDC nor WRLDC have given any clarification to the effect that information/data was to be submitted in the format as prescribed on NLDC`s website.

5. We have considered the submissions of GUVNL and GETCO. We note that GETCO is maintaining the required data for the purpose of computation of PoC charges and losses and has been regularly submitting the report, though not in the format prescribed by NLDC. GUVNL is not responsible for maintenance of required data or its submission to NLDC. Accordingly, we direct deletion of GUVNL from the list of respondents in the present petition.

6. We notice that GETCO has been submitting the required data to WRLDC on its own format. In our view, non-submission of data on the format prescribed by NLDC is neither intentional nor deliberate on the part of GETCO. Since GETCO has been submitting the data to WRLDC regularly, we do not propose to initiate any action against it. However, we direct GETCO to submit the required information to NLDC on the prescribed format with copy to WRLDC.

7. It is noted that none of the other respondents (other than GUVNL/GETCO) have responded to our directions in order dated 29.1.2014. These respondents have not only failed to comply with our directions but have also failed to discharge their responsibility under the Sharing Regulations. Accordingly, we direct these respondents to show cause by 30.4.2014 as to why appropriate action under Section 142 of the Electricity Act, 2003 should not be taken against them for non-compliance of our directions and the provisions of Sharing Regulations.

8. The matter shall be listed for hearing on 20.5.2014.

9. The representatives of Power Grid and NLDC are directed to be present during the hearing to assist the Commission.

Sd/-
(A.K.Singhal)
Member

sd/-
(M. Deena Dayalan)
Member

sd/-
(Gireesh B.Pradhan)
Chairperson

